

>

Title: Need to provide appointments to the people on compassionate grounds in

Kakrapar Atomic Power Station, Gujarat .

DR. TUSHAR A. CHAUDHARY (MANDVI): Sir, I want to draw your kind attention towards the delay in giving appointment on compassionate grounds in Kakrapar Atomic Power Station, P.O. Anumala, District Tapi (Gujarat) which is under the Nuclear Power Corporation of India Limited, a Government of India enterprise. Since 2002 no appointment has been done on compassionate ground in this organization. There are total nine cases for compassionate appointments. Out of these seven cases are of Scheduled Tribes of which five cases are of such persons who are also land-losers because their lands have been acquired for establishment of Kakrapar Atomic Power Station. All these families are very poor and they do not have any source of income for their livelihood. They are in dire need of appointment on compassionate grounds.

It has come to my notice that the company wants to give them one-time cash compensation in place of the appointment which is not justified because they need a regular source of income through service. But the Government has not been giving them appointment on compassionate grounds for the last so many years.

I, therefore, request the Government to give them due consideration by appointing them in Kakrapar Atomic Power Station on compassionate grounds so that these affected families may get their source of income to live.